

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No. 200(ND)2007

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
31.01.2018**

**NAME OF THE COMPANY: M/s. Devesh Hotel & Resorts Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**For the Petitioner(s):** Mr. Vivek Malik, Advocate

**For the Respondent(s):** Mr. Mansumyer Singh, Advocate for R-15 and  
7 to 26  
Mr. Anil K. Batra and Ms. Lakhi Singh, Advocates

**ORDER**

Ld. Counsel for the petitioner prays for an adjournment as the arguing counsel in this case, who comes from Jaipur, is in personal difficulty.

The case is at the stage of final arguments. In view of the same, renotify this case on 17<sup>th</sup> April, 2018.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**